

**NOTIFICATION No. 41 / 2015**

**I**

The Government in G.O.(Ms.).No.217, Home (Courts.II) Department, dated 02.04.2013 have issued orders sanctioning the constitution of one Magalir Neethi Mandram (Fast Track Mahila Court) for exclusive trial of cases of offences against women at Srivilliputhur in Virudhunagar District in the cadre of District Judge alongwith 21 Magalir Neethi Mandrams (Fast Track Mahila Court) for exclusive trial of cases of offences against women in the cadre of District Judge in various Districts.

Ms.N.Rajalakshmi, Sessions Judge, Sessions Court for Trial of Cases relating to Communal Clashes, Madurai is transferred and posted as Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court) for exclusive trial of cases of offences against women at Srivilliputhur in Virudhunagar District in the said newly sanctioned Court.

**II**

The Government in G.O.(Ms.).No.793, Home (Courts.II) Department, dated 07.10.2013 have issued orders sanctioning the constitution of two Special Courts for exclusive trial of cases registered under SC/ST (POA) Act, 1989, in the cadre of District Judge, one at Villupuram in Villupuram District and one at Sivagangai in Sivagangai District.

Ms.S.Ananthi, Sessions Judge, Mahila Court, Chengalpattu is transferred and posted as Sessions Judge, Special Court for exclusive trial of cases registered under SC/ST (POA) Act 1989 at Villupuram in Villupuram District in the said newly sanctioned Court.

Ms. C.P.M.Chandra, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Sivagangai is transferred and posted as Sessions Judge, Special Court for exclusive trial of cases registered under SC/ST (POA) Act 1989 at Sivagangai in Sivagangai District in the said newly sanctioned Court.

**III**

The Government in G.O.Ms.No.79, Home (Courts.II) Department, dated 13.01.2012 have issued orders sanctioning the constitution of one Special District Court to deal with MCOP cases, in the cadre of District Judge at Tiruvallur in Tiruvallur District.

Ms.S.D.Parimala, Senior Civil Judge, functioning as II Judge, Court of Small Causes, Chennai, who has been promoted as District Judge (Entry Level), on adhoc basis in the Tamil Nadu State Judicial Service in the vacancies earmarked under 65% quota, vide G.O.(D) No.113, Public (Special.A) Department, dated 20.03.2015 is posted as Special District Judge, Special District Court to deal with MCOP Cases at Tiruvallur in Tiruvallur District in the said newly sanctioned Court.

**HIGH COURT, MADRAS.  
DATED: 27.03.2015.**

**Sd/- P.KALAIYARASAN,  
REGISTRAR GENERAL.**

**OFFICIAL MEMORANDUM**

Sub: Courts and Judges – District Judges – Promotion, Transfer and Postings -  
Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No.41 / 2015 dated : 27.03.2015.

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**I**

Ms. N.Rajalakshmi, Sessions Judge, Sessions Court for Trial of Cases relating to Communal Clashes, Madurai, who has been transferred and posted as Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court) for exclusive trial of cases of offences against women at Srivilliputhur in Virudhunagar District in the newly sanctioned Court in the High Court's Notification cited above is required to hand over charge of her post to the I Additional District Judge, Madurai, immediately and assume charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court) for exclusive trial of cases of offences against women at Srivilliputhur on 30.03.2015 F.N. (Monday), without fail.

As the inauguration of the said newly sanctioned Court is to be held on 30.03.2015 at 10.00 A.M., (Monday), Ms.N.Rajalakshmi is required to report to the Principal District Judge, Virudhunagar at Srivilliputhur on 29.03.2015 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

The I Additional District Judge, Madurai, is placed in full additional charge of the post of Sessions Judge, Sessions Court for Trial of Cases relating to Communal Clashes, Madurai, until further orders.

**II**

Ms. S.Ananthi, Sessions Judge, Mahila Court, Chengalpattu, who has been transferred and posted as Sessions Judge, Special Court for exclusive trial of cases registered under SC/ST (POA) Act 1989 at Villupuram in Villupuram District in the newly sanctioned Court in the High Court's Notification cited above is required to hand over charge of her post

to the Additional District Judge, Kancheepuram at Chengalpattu, immediately and assume charge of the post of Sessions Judge, Special Court for exclusive trial of cases registered under SC/ST (POA) Act at Villupuram on 30.03.2015 F.N. (Monday), without fail.

As the inauguration of the said newly sanctioned Court is to be held on 30.03.2015 at 9.30 A.M., (Monday), Ms.S.Ananthi, is required to report to the Principal District Judge, Villupuram on 29.03.2015 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

The Additional District Judge, Kancheepuram at Chengalpattu, is placed in full additional charge of the post of Sessions Judge, Mahila Court, Chengalpattu, until further orders.

### III

Ms. C.P.M.Chandra, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Sivagangai, who has been transferred and posted as Sessions Judge, Special Court for exclusive trial of cases registered under SC/ST (POA) Act 1989 at Sivagangai in Sivagangai District in the newly sanctioned Court in the High Court's Notification cited above is required to assume charge of the post of Sessions Judge, Special Court for exclusive trial of cases registered under SC/ST (POA) Act at Sivagangai in Sivagangai District on 30.03.2015 F.N. (Monday), without fail.

After assuming charge of the post of Sessions Judge, Special Court for exclusive trial of cases registered under SC/ST (POA) Act at Sivagangai, Ms.C.P.M.Chandra is required to hold full additional charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court ), Sivagangai, until further orders.

As the inauguration of the said newly sanctioned Court is to be held on 30.03.2015 at 9.30 A.M. (Monday), Ms.C.P.M.Chandra is required to report to the District Judge, Sivagangai on 29.03.2015 A.N, without fail, in connection with inauguration of the said newly sanctioned Court.

Ms. S.D.Parimala, Senior Civil Judge, now functioning as II Judge, Court of Small Causes, Chennai, who has been promoted to the cadre of District Judge (Entry Level) on ad-hoc basis and posted as Special District Judge, Special District Court to deal with MCOP Cases, Tiruvallur in the newly sanctioned Court in the High Court's Notification cited above is required to hand over charge of her post to the III Judge, Court of Small Causes, Chennai, immediately, and assume charge of the post of Special District Judge, Special District Court to deal with MCOP Cases, Tiruvallur on 30.03.2015 A.N. (Monday), without fail.

As the inauguration of the said newly sanctioned Court is to be held on 30.03.2015 at 4.30 P.M.. (Monday), Ms.S.D.Parimala is required to report to the Principal District Judge, Tiruvallur on 29.03.2015 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

The III Judge, Court of Small Causes, Chennai is placed in full additional charge of the post of II Judge, Court of Small Causes, Chennai, until further orders.

**HIGH COURT, MADRAS.**  
**DATED: 27.03.2015.**

**Sd/- P.KALAIYARASAN,**  
**REGISTRAR GENERAL.**